

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 2004
ANSWERED ON – 05/08/2026

**MAINTENANCE TRIBUNAL UNDER THE MAINTENANCE AND WELFARE OF
PARENTS AND SENIOR CITIZENS ACT, 2007**

2004. # SHRI SURENDRA SINGH NAGAR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the sub-division-wise number of Maintenance Tribunals constituted and functioning in each State and Union Territory under Section 7 of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;
- (b) the number of applications filed and disposed of by these Tribunals during the last three years;
- (c) the current status of compliance with the directions of the Supreme Court in Ashwani Kumar vs. Union of India (2019); and
- (d) the current status of the Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (b) As per the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, the States/Union Territories (UTs) are mandated to constitute Maintenance Tribunals and Appellate Tribunals. These Tribunals and Appellate Tribunals receive and dispose of applications for maintenance filed by the senior citizens. The data/details of such applications are not maintained centrally in this Department.

(c) A Writ Petition (Civil) No. 193 of 2016 was filed before the Hon'ble Supreme Court seeking directions relating to the welfare of senior citizens including provision of adequate pension, shelter, geriatric care and medical facilities for the elderly. The Hon'ble Supreme Court vide its Judgment dated 13th December 2018, inter-alia, directed to file a Status Report by the Union of India. The Department of Social Justice and Empowerment (DoSJE) filed the Status Report through an affidavit before the Hon'ble Supreme Court on 16/4/2019.

Thereafter, the Hon'ble Supreme Court vide Orders dated 27/9/2022 and 4/7/2023 directed the Union of India to file a revised Status Report in the matter after gathering information from all the States/UTs regarding schemes being implemented by them for the welfare of the senior citizens. In compliance with these directions, this Department filed the Status Report in the Hon'ble Supreme Court on 1/8/2023. The matter was last listed for 19/8/2025 in the Hon'ble Supreme Court.

(d) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 was introduced in the Lok Sabha. The bill lapsed after the dissolution of the 17th Lok Sabha
